

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 40/(MAH)/2009

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017

NAME OF THE PARTIES:

Mr, Vijay Nandlal Shah

V/s.

M/s. Anchor Paper Mills Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and
241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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H. Adv AKHILESH DUBEY
a/w

Adv.



Adv. PARITOSH SHUKLA

&
Adv. RITIKA GUPTA

ORDER

TCP 40/397-398/NCLT/MUM/MH/2009

On the request made by the respondent counsel on the ground that the arguing counsel is not feeling well, the respondent counsel raised an objection that the company petition was filed in the year 2009 and the matter was getting adjourned on one or other ground. In view of the same, the only prayer he made is that the respondent side be directed not to take any further adjournment on the next date of hearing.

(Contd...2.)

Taking the grievance of the petitioner into consideration, the respondent is hereby directed to argue the amendment application on the next date of hearing failing which the application will be allowed.

List this matter on 13th June 2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)